

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK S A B H A

UNSTARRED QUESTION No. 4005

TO BE ANSWERED ON WEDNESDAY, 17TH JULY, 2019.

Uniform Civil Code

+4005. DR. RAMAPATI RAM TRIPATHI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) Whether the Government proposes to implement Uniform Civil Code throughout the country in the interest of national integration and unity;
- (b) if so, the details thereof and the steps being taken in this regard; and
- (c) if not, the reasons therefor?

ANSWER

**MINISTER OF LAW & JUSTICE,
COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

(a) to (c) Article 44 of Constitution provides that the State shall endeavour to secure for the citizens a uniform civil code throughout the territory of India. In view of the importance of the subject matter and sensitivity involved, and the matter requiring in-depth study of the provisions of various personal laws governing different communities, the Government had requested the 21st Law Commission of India to undertake examination of various issues relating to uniform civil code and to make recommendation thereon.

